

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.95 of 1997
in
OA.No.1228 of 1995

Dated New Delhi, this 28th day of April, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN(J)
HON'BLE MR S. P. BISWAS, MEMBER(A)

1. Mrs Hem Lalate Negi
W/o Shri Negi
Ro A-13 Times of India Apartments
Mayur Vihar Ph-II
NEW DELHI.
2. Miss Krishna Kumari
D/o Shri Gopi Chand
R/o Gandhi Mohalla, Chora Bazar
Shahdra
DELHI.
3. Mrs Kamla Puri
W/o Shri Pritpal Singh
Ball Niketan Chhaya Complex
Jail Road
NEW DELHI.
4. Mrs Rajesh Sharma
W/o Shri C. P. Sharma
J.B.T. Teacher Children's Home
for Boys, Kasturba Niketan
Lajpat Nagar
DELHI.
5. Shri Vedi Ram
S/o Chander Singh
R/o 1-331, Trilok Puri
DELHI.
6. Mrs Devi Bai
W/o Late Shri Shiv Dayal
R/o 12-B Pocket 'A' DDA Flats
Hari Nagar Depot
NEW DELHI-64.
7. Mrs Savitri Rasania
W/o Late Shri H. S. Rasania
R/o J-172 Patel Nagar
GHAZIABAD (U.P.)

... Petitioners

By Advocate: Shri S. K. Gupta

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1. Shri P.V. Jaikrishnan,
Chief Secretary,
Government of N.C.T. of Delhi,
5 Sham Nath Marg,
Delhi-110 054.
2. Shri O.P. Kalkar,
Secretary, Social Welfare,
5 Sham Nath Marg,
Delhi-110 054.
3. Shri G.K. Marwah,
Director,
Social Welfare,
Canning Lane,
Kasturba Gandhi Marg,
New Delhi-110 001.

Respondents

(By Advocate: Shri Rajinder Pandita)

O R D E R

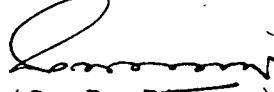
Dr. Jose P. Verghese, Vice Chairman (J)

The present contempt proceedings have been initiated at the instance of the petitioners complaining non-compliance of our final order dated 7.10.1996 in OAs. 1228/95 and 23996. After notice, respondents have now shown to us that they have complied with the order and the order dated 24.4.1997 has been produced before us. The learned counsel for the Respondents says, in strict terms the order dated 24.4.1997 is in compliance with the directions issued in the said case. No relief was given to the petitioner in the order passed by this court that in the event the petitioners succeed in the OA and in the

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meanwhile a petitioner retires at the age of sixty years, whether he/she will be entitled to all the benefits of service. But unfortunately direction passed by this court does not contain all these contentions of the petitioners. The petitioners are given opportunity to seek redressal of their grievances by way of Review Application or otherwise, if so advised. As for the present, we are satisfied that the orders passed by this court have been complied with by the respondents. With these, the Contempt Petition is disposed of and notice discharged.


(S. P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice Chairman(J)

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